

ITEM NO.11+42

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6918/2024

[Arising out of impugned final judgment and order dated 23-09-2023 in CRLA No.100142/2023 passed by the High Court of Karnataka Circuit Bench at Dharwad]

VINAYAK @VINAYKGOUDA MARIGOUDA

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA &amp; ANR.

Respondent(s)

IA No. 107603/2024 - EXEMPTION FROM FILING O.T.

WITH

SLP(Cr1) No. 17257/2024 (II-C)SLP(Cr1.)No. 1332/2025 (II-C)

I.A.No. 24018/2025 - Exemption from filing O.T.

Date : 26-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Sharanagouda Patil, Adv.  
Mrs. Supreeta Patil, Adv.  
Mr. Jyotish Pandey, Adv.  
For M/S. S-legal Associates, AOR

Mr. Manjunath Meled, Adv.  
Mrs. Vijayalaxmi Udupudi, Adv.  
Mr. Ganesh Kumar R., AOR  
Mr. Sandeep Sharma, Adv.

For Respondent(s) Mr. Devadatt Kamat, Sr. Adv.  
Mr. Nishanth Patil, A.A.G.  
Mr. V. N. Raghupathy, AOR  
Mr. Revanta Solanki, Adv.  
Mr. Mr. Hruday P. Bajentri, Adv.  
Mr. Ayush P. Shah, Adv.  
Mr. Vignesh Adithiya S, Adv.

Mr. Siddhartha Sinha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Mr. Devadatt Kamat, learned Senior Counsel for the respondent-State of Karnataka informs that only three out of seventy five witnesses have been examined so far. He submits that no effective proceedings could take place before the Trial Court for about three months for the reason that the High Court cancelled regular bail of accused No.11 and Accused No.14, who were then absconding till they were granted interim protection by this Court. Now, they have also started appearing.

2. We are informed that there are 21 accused, out of whom, accused Nos.18 and 20 are still absconding. The trial *qua* the absconding accused has already been segregated on 22.02.2025.

3. In this view of the matter, we deem it appropriate to issue the following interim directions:

(i) All the nineteen accused, who are facing trial, shall remain present in court on each and every date of hearing and none of their counsel shall seek adjournment on any ground whatsoever.

(ii) If any one of them absents from the court, or if their counsels seek(s) adjournment for cross-examination etc., the Trial Court is authorised to cancel the bail granted to them and issue non-bailable warrants against that accused forthwith.

(iii) We similarly request the High Court not to grant bail to such accused and let him approach this Court explaining the cause of his absent or adjournment, if any.

(iv) The Trial Court shall take up the case on weekly basis.

(v) The prosecution will ensure that sufficient witnesses remain present on each and every date of hearing for their examination.

4. Post these matters for hearing on 16.07.2025.

5. Interim protection granted to the petitioner(s) is extended till the next date of hearing.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR